N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 13.06.2022, 11.07.2022, 25.07.2022, 01.08.2022 and 05.09.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Thursday**, **15.09.2022** :

Sr. No	Sitting	Assignment
1	The Hon'ble Shri. Justice **M. G. SEWLIKAR**	Matters pertaining to Single Bench, as per the Board to be notified separately.
2	The Hon'ble Shri Justice **N. B. SURYAWANSHI**	For admission, hearing, order matters and applications therein: **(A) Civil Writ Petitions.** (B) Arbitration matters.
3	The Hon'ble Shri Justice **S. G. DIGE**	For admission, hearing, order matters and applications therein: (A) First Appeals of Even years. (B) Appeals from Orders of Even years. **(C) Civil Contempt Petitions.**
4	The Hon'ble Shri. Justice **SANDIPKUMAR C. MORE**	For admission, hearing, order matters and applications therein: (A) First Appeals of Odd years. (B) Appeals from Orders of Odd years. **(C) Civil work, not assigned to other Courts.**

NOTE

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Court presided over by the **Hon'ble Shri. Justice S. G. Dige**.

By Order,

High Court, Appellate Side)
Bombay.)
Date : 13th September 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)